

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2



ITEM No.225-IA/668(AHM)2024
ITEM No.226-IA/1419(AHM)2024
in
CP(IB)/40(AHM)2023

Proceedings under Section 9 IBC

IN THE MATTER OF:

Sicer Inkera Private Limited

.....Applicant

Vs.

Ramos Ceramic Private Limited

.....Respondent

Order delivered on: 24/09/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Darshan Pathak, PCS & Mr. Amrish Gandhi, PCS

For the Respondent : Mr. Arpit Singhvi, Adv. for R-2 in IA 533 of 2024

Resolution Professional : Mr. Bhavan Trivedi, Adv.

For Operational Creditor : Mr. Vinit Nagar

ORDER

IA/668(AHM)2024

In view of the orders passed in IA 1419 of 2024 and the applicant submitting that the matter need not be pursued as CIRP is withdrawn under Sec 12 of IBC. He has also filed Purshish dated 13 Sept 2024 withdrawing this application. Allowed and this application is disposed of.

IA/1419(AHM)2024

This is an application filed by the Applicant to set aside the order dated 14.02.2024 admitting the Section 9 application and all orders passed by the Hon'ble Adjudicating Authority, including the appointment of the IRP, declaration of moratorium, and all subsequent orders and actions taken by the IRP till the date of passing of the proposed order and also to permit the Original petition to withdraw the main petition bearing CP(IB) 40 of 2023 against the Corporate Debtor.

Heard Learned Counsel for the Applicant.

Application is allowed.

In view of the same, IA 1419 of 2024 is disposed off.

Sdl-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

Sdl-

CHITRA HANKARE
MEMBER (JUDICIAL)